

tion furnished by the State Chemicals and Pharmaceuticals Corporation of India (CPC). during the current year, they had concluded 3 contracts details of which are given below, for import of Chloramphenicol from M/s. Chimimportexport, Bucharest (Rumania):—

Date of Order	Quantity (MTs)
11-4-1980	7.2
28-5-1980	7.8
11-7-1980	5.0

CPC have informed that against the first contract dated the 11th April 1980, the delivery schedule was extended twice, on the request of the supplier on the ground of non-availability of shipping space in the vessels, first time till 20-6-1980 and second time till 20-7-1980. The material has reportedly arrived in Bombay and is reported to be under clearance.

As regards the remaining two contracts, CPC have informed that they stand cancelled as the Rumanian Party did not agree to the counterbid given by CPC for reducing the price, or, asked for more time to which CPC, could not agree.

(c) CPC have informed that the order on the Rumanian supplier was placed on the basis of competitive quotations against their tender enquiry and as per their purchase procedure and that there is no question of showing any favouritism in this case.

#### **Allotment of Additional Bombay High gas to Textile Mills in Bombay**

212. SHRI BAPUSAHEB PARULKAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether in order to reduce the pollution which has assumed alarming proportion and become a health

hazard in Bombay Government propose to allocate an additional 0.63 million cubic metres of gas to be used as a substitute for the coal gas produced by Bombay Gas Company and for furnace oil being used in Textile Mills in Bombay; and

(b) if not, the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The Working Group set up in 1977 for studying the utilisation of offshore gas in Maharashtra had *inter-alia* recommended that the Government of Maharashtra should study the various issues connected with the proposal for the supply of offshore gas through a net work of pipelines to domestic consumers as well as to the 45 textile mills listed in the Group's report including the question of textile mills using a mixture of LSHS and fuel oil instead of gas for the purpose of reducing the level of pollution. The Maharashtra Government accordingly appointed a Study Group in September, 1978 to undertake the required study. The report of the Study Group has not yet been received by the Central Government and further action in the matter will be taken on receipt of the report.

#### **T.V. Centres**

213. SHRI JITENDRA PRASAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of States having no T.V. Centres; and

(b) the time by which people of these States especially those belonging to far flung hilly areas will be provided with the television facilities?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDHEN M. JOSHI): (a) The

following States and Union Territories do not have a TV Centre so far:—

**States**

1. Assam
2. Himachal Pradesh
3. Haryana
4. Kerala
5. Meghalaya
6. Manipur
7. Nagaland
8. Sikkim
9. Tripura

**Union Territories**

1. Andaman and Nicobar Islands
2. Arunachal Pradesh
3. Dadara and Nagar Haveli
4. Lakshadweep
5. Mizoram
6. Pondicherry
7. Chandigarh
8. Goa, Daman and Diu.

(b) It is not possible at this point of time to state as to when people in these States/Union Territories especially those belonging to far flung hilly areas will get TV facilities, as the implementation of the TV expansion plans will depend upon the allocation of resources and priority assigned for expansion of TV.

**Pending Cases of Compensation and Claims**

214. SHRI DHARAM DAS SHASTRI: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether all the compensation and claim files lying in Record Branch

of settlement wing of the Department of Rehabilitation are fully settled; and

(b) if not, what is the number of such cases pending with their break up region-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) Does not arise.

**Inventory Levels for Raw Materials and Stores at Hindustan Organic Chemicals, Maharashtra**

215. SHRI R. K. MHALGI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the inventory levels for raw materials, stores (i.e. spare parts and finished products) at Hindustan Organic Chemicals Rasayani (Maharashtra) during the last three years, category-wise and year-wise; and

(b) do Government consider these levels very high; if so, what steps Government propose to take in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The inventory levels as on the last day of the financial years 1977-78, 1978-79, and 1979-80 were as under:—

	1977-78 Rs. lakhs	1978-79 Rs. lakhs	1979-80 Rs. lakhs
(a) Raw materials . . . . .	45.56	59.92	165.79
(b) Stores and spares . . . . .	224.22	295.41	387.25
(c) Stock in process . . . . .	43.47	27.85	68.78
(d) Finished Stock . . . . .	287.75	176.96	388.53